

**HON'BLE SRI JUSTICE R. RAGHUNANDAN RAO**

**W.P.No.14974 of 2020**

**ORDER:**

The petitioners had pursued medical course equivalent to MBBS in Belize Medical College, affiliated to the Central American Health Sciences University, Belize, Central America, and had completed the said course in the year 2019. Thereafter, the petitioners sought registration as medical practitioners under the Indian Medical Council Act, 1956. They had appeared for screening test conducted by the National Board of Examinations and passed the screening test in December, 2019. Subsequently, they undertook one year internship, as required under the regulations, in the Government General Hospital, Kadapa, Ongole and Guntur respectively.

The grievance of the petitioners is that even though they have complied with all the necessary requirements, they were only granted provisional medical registration by the 4<sup>th</sup> respondent, which is Andhra Pradesh Medical Council, instead of being granted final registration certificate. Hence the petitioners have approached this Court by way of the present writ petition for a direction to the 4<sup>th</sup> respondent to issue a final registration certificate to them.

While the writ petition is pending, it appears that the petitioners have completed the required one year internship and had also applied afresh to the National Medical Commission, which is the successor body of the 3<sup>rd</sup> respondent, for issuance of a final registration certificate.

Heard Sri K.B. Ramanna Dora, learned counsel for the petitioners, Sri Vivek Chandra Sekhar. S. learned Standing Counsel appearing for the 3<sup>rd</sup> respondent and Sri V.V. Anil Kumar, learned Standing Counsel appearing for the 4<sup>th</sup> respondent.

Sri Vivek Chandra Sekhar, learned Standing counsel for the 3<sup>rd</sup> respondent submits that the application of the petitioners can be considered by

the National Medical Commission in accordance with law under the applicable conditions and regulations.

In view of the aforesaid submission, this writ petition is disposed of with a direction to the 3<sup>rd</sup> respondent-National Medical Commission (successor body of the 3<sup>rd</sup> respondent) and the 4<sup>th</sup> respondent-Andhra Pradesh Medical Council to consider the applications of the petitioners for final registration as medical practitioners in India, in accordance with the extant rules and regulations applicable to such registration. The said exercise may be completed at the earliest, in any event within a period of four months from the date of receipt of a copy of this order. There shall be no order as to costs.

As a sequel, pending miscellaneous petitions, if any, shall stand closed.

29<sup>th</sup> June, 2021  
Js.

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**R. RAGHUNANDAN RAO, J.**

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**29<sup>th</sup> June, 2021**

**Js.**